

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:725
ANSWERED ON:19.03.2012
ENVIRONMENTAL CLEARANCE TO `LAVASA` PROJECT
Devappa Anna Shri Shetti Raju Alias

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has accorded the environmental clearance to first phase of Lavasa Project under Environmental Impact Assessment (EIA) Notification, 2006;
- (b) if so, the details thereof;
- (c) whether the clearance has been granted in accordance with the office memorandum issued by the Government on 16 November, 2010;
- (d) if not, the reasons therefor; and
- (e) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a)&(b) The Environmental clearance for the development of first phase (2000 ha.) of hill station project of M/s Lavasa Corporation Limited (M/s LCL) at village Mulshi and Velhe Talukas, District Pune, Maharashtra was accorded on 9th November, 2011, stipulating various environmental safeguards.

(c) to (e) In accordance with the Office Memorandum dated 16th November, 2010 of Ministry of Environment and Forests, Government of Maharashtra was requested to take action against M/s LCL for violation of the Environment (Protection) Act, 1986 Accordingly, a complaint was filed by the State Government on 4.11.2011 in the Court of Chief Judicial Magistrate at Pune.